(2021) 05 SEBI CK 0220

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 227 Of 2021, Appeal No.317 Of 2021

Asit C. Mehta Investment Intermediaries Ltd — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 10-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0220

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Somsekhar Sundaresan, Sabeena Mahadik, Pankaj Uttaradhi, Sagar Hate, Akshay Kolse Patil, Nidhi Singh, Deepti Mohan, Hersh Choudhary, Nipa Paka, Riddhi Pawar, Vidhii Partners

Judgement

1. Connect with appeal no.92 of 2021 and list on 28th June, 2021. In the meanwhile, the respondent will file reply within three weeks. Two weeks

thereafter to the appellant to file rejoinder.

2. In the meanwhile, if the appellant deposits fifty percent of the penalty amount within three weeks from today the balance amount shall not be

recovered during the pendency of the appeal.

3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.

